

Central Administrative Tribunal, Principal Bench

Original Application No. 313 of 2003

New Delhi, this the 13th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member(A)

S.R. Bali,
S/o late Shri C.Lall,
R/o A-296, Govindpuram
Ghaziabad, U.P.

.... Applicant

(By Advocate: Shri Harvir Singh)

Versus

1. Secretary,
Department of Tele Communication
Ministry of Communication
Sanchar Bhawan,
Govt. of India,
New Delhi

2. Member (Services)
Department of Tele Communication
Ministry of Communication
Sanchar Bhawan,
Govt. of India,
New Delhi

3. Chief General Manager,
MTNL,
Khurshid Lal Bhawan,
New Delhi

4. Senior Deputy Director General,
(Vigilance)
West Block No.1, Wing 2
R.K. Puram, New Delhi.

5. General Manager
MTNL (T.Y.)
DDA Shopping Centre
G-Block, Preet Vihar,
Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he would represent to the authorities that after the deemed suspension was over, in the absence of any fresh order having been passed under sub-rule 2 to Rule 10 of CCS (CCA) Rules, 1965, he could not have been continued to be on

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suspension. Subject to aforesaid, he does not press the present application.

2. Allowed as prayed. Application is dismissed as withdrawn with liberty to the applicant as referred to above. Nothing said herein should be taken as an expression of opinion on the merits of the matter.

V.K. Majotra
(V.K. Majotra)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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